

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

CAMP AT NAGPUR

O.A. No. 216/92

198

T.A. No.

DATE OF DECISION 11-3-1992

Rashtriya Karmachari Union, Petitioner
 Ordnance Factory, Ambazari.

Mr. M. M. Sudame Advocate for the Petitioner(s)

Versus

Director General, Ordnance Respondent
 Factories Board, Calcutta.

Mr. Ramesh Larda Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. Justice U.C. Srivastava, V/C

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

U.C. Srivastava
V/C

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY
CAMP AT NAGPUR
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Original Application No. 216/92

Rashtriya Karmachari Union,
(I) Ordnance Factory, Ambazari,
Nagpur, and others. ... Applicants

v/s

Director General, Ordnance
Factories Board, Calcutta &
another. ... Respondents

CORAM : Hon'ble Vice-Chairman, Shri Justice U.C.Srivastava



Appearances:

Mr. M.M.Sudame, Advocate
for the applicants and
Mr. Ramesh Darda, Counsel
for the respondents.

ORAL JUDGMENT:

Dated : 11.3.1992

(Per. U.C.Srivastava, Vice-Chairman)

The Rashtriya Karmachari Union (I), Ordnance Factory, Ambajhari, Nagpur along with 343 employees of Ordnance Factory, Ambajhari, Nagpur have filed this application praying for issuance of appropriate directions to respondent No.1 and 2 to grant same relief to the applicants as is ordered by this Tribunal in O.A. Nos. 59/88, 258/88 and 331/88 vide its judgment dated 16.6.90 for payment of over time difference on interim relief from 1.6.83 to 31.12.1985. This matter has already been concluded vide the decision referred to above. Shri Ramesh Darda, Counsel for the respondents states that as far as his instruction goes the payment has already been made to all these applicants. However, if no payment has been made to the applicants in terms of the previous judgment they shall also form part of this judgment. The

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payment shall be made to them within a period of three months from the date of communication of this order. The application stands disposed of finally in these terms. No order as to costs.



(U.C. Srivastava)
Vice-Chairman

v/-